

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SWASTIK FRUITS PRODUCTS LIMITED

		RELEVANT PARTICULARS
1.	Name of corporate debtor	SWASTIK FRUITS PRODUCTS LIMITED
2.	Date of incorporation of corporate debtor	11/06/2004
3.	Authority under which corporate debtor is incorporated / registered	ROC- Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15541DL2004PLC126895
5.	Address of the registered office and principal office of corporate debtor	Registered Office: Plot No. F-64/37, Ground Floor, L/P Village, Katwaria Sarai, New Delhi – 110016 Corporate Office at Swastik House, Gandhi Chowk, Upper Bazar, Ranchi-834001, Jharkhand Branch Office at 14, Palam Marg, 2 nd Floor, Vasant Vihar, New Delhi – 110057
6.	Insolvency commencement date in respect of corporate debtor	6 th September 2019
7.	Estimated date of closure of insolvency resolution process	5 th March 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Pooja Bahry IP Regn. No. IBBI/IPA-003/IP-N00007/2016-2017/10063
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 59/27, Prabhat Road, New Rohtak Road, New Delhi-110005 Email: pujabahry@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 59/27, Prabhat Road, New Rohtak Road, New Delhi-110005 Email: rp.swastikfruits@gmail.com , pujabahry@yahoo.com
11.	Last date for submission of claims	20 th September 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per the information available with the IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable as per the information available with the IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link for downloading Claim Forms: http://www.ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal New Delhi Bench III has ordered the commencement of a corporate insolvency resolution process of the Swastik Fruits Products Ltd on 6th September 2019

The creditors of Swastik Fruits Products Ltd, are hereby called upon to submit their claims with proof on or before 20th September 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

POOJA BAHRY

INTERIM RESOLUTION PROFESSIONAL,

IP Registration no.: IBBI/IPA-003/IP-N00007/2016-2017/10063

59/27 Prabhat Road, New Rohtak Road, New Delhi-110005

Ph: 9811071716

Date and Place : 8th September 2019 at New Delhi

